

BEFORE THE NATIONAL GREEN TRIBUNAL  
(PRINCIPAL BENCH) NEW DELHI  
ORIGINAL APPLICATION NO.41 OF 2019

BETWEEN

Sevamrutha Aradhya .....

Applicant

And:

State of Karnataka & ORS; others .....

Respondents

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BENCH) NEW DELHI

ORIGINAL APPLICATION NO.41 OF 2019.

Between:

SevamruthaAradhya

.....

Applicant

And:

State of Karnataka & others

....

Respondents

**ACTION TAKEN REPORT**

**Submitted by Bruhat Bengaluru Mahanagara Palike, Bengaluru**

In respect of "**KudluChikkakere**", situated in Sy No.70 of Kudlu Village, SarjapurHobli, Anekal Taluk, consequent to the orders passed by the Hon'ble National Green Tribunal, New Delhi.

SL No.	Directions of Hon'ble NGT with date	Action taken with details and annexures	Reasons for delay with annexures and future time line										
1	2	3	4										
01.	<p><b><u>02-07-2019 – para No.5:-</u></b></p> <p>Remedial action is required for restoring the lake which is an important water body and also</p> <p>(a) Removing illegal constructions within the prescribed buffer distance which is reported to be 30 meters.</p> <p>(b) Requisite demarcation must be made.</p> <p>(c) The persons responsible for discharging effluents/sewage in the lake may be proceeded against under the Water (Prevention and Control of Pollution) Act, 1974.</p> <p>(d) The polluting activities are required to be stopped forthwith and compensation for causing pollution needs to be recovered.</p>	<p>A detailed statement showing "<b><u>28 names</u></b>" of the owners of the buildings, constructed within the buffer zone of KudluChikkakere lake, Sy No.70, Kudlu Village, SarjapurHobli, Anekal Taluk, has already been filed before the Hon'ble National Green Tribunal, New Delhi on 09-12-2019.</p> <p>Further as per the directions, the Tahsildar and Assistant Director of Land Records and Survey Settlement, surveyed(2<sup>nd</sup> survey) the lake and its buffer area on 05-12-2019. The officials of BBMP were also present at the time of survey. The Assistant Director of Land Records submitted the survey sketch demarcating the lake boundary and 30 mtr buffer zone from the lake boundary. Based on the demarcation of lake buffer, the</p>	<p>1)Shri.N.P.Neelakantiah was the AEE from 01-08-2019 to 10-01-2021. During his tenure the 2<sup>nd</sup> survey referred in Col No.2 was held on 05-12-2019.</p> <p>2) In view of the out-break of COVID-19, there was a complete lock down, viz.,</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>from</th> <th>to</th> </tr> </thead> <tbody> <tr> <td>25-03-2020</td> <td>14-04-2020</td> </tr> <tr> <td>15-04-2020</td> <td>03-05-2020</td> </tr> <tr> <td>04-05-2020</td> <td>17-05-2020</td> </tr> <tr> <td>18-05-2020</td> <td>31-05-2020</td> </tr> </tbody> </table> <p>3) On 21-10-2020, provisional order was issued. Order of confirmation was issued on 01-12-2020.</p> <p>4) Before the previous AEE could proceed for demolition of structures, WP No. 15664/2020 was filed on 23-12-2020 and order of stay was obtained by 23 persons and Interim orders issued 30.12.2020, 4.1.2020</p>	from	to	25-03-2020	14-04-2020	15-04-2020	03-05-2020	04-05-2020	17-05-2020	18-05-2020	31-05-2020
from	to												
25-03-2020	14-04-2020												
15-04-2020	03-05-2020												
04-05-2020	17-05-2020												
18-05-2020	31-05-2020												
02.	<p><b><u>11-12-2019 - Para No.5:-</u></b></p> <p>(a) Let further status report</p>												

	<p>be filed about the removal of illegal constructions/encroachments and preventing garbage and sewage which may also include analysis of the water quality of the lake at different locations.</p>	<p>Bruhat Bengaluru Mahanagara Palike jurisdictional Assistant Executive Engineer, (Begur) Sub Div has identified the construction which is totally numbering 36 (Sl No.24 below – merely site and no construction).</p>	<p>extended till further orders on 21.1.2021.</p>
<p>03.</p>	<p><b>01-07-2020 - Para No.3(5):-</b> Let further status report be filed about the removal of illegal constructions/encroachments.....</p> <p><b>01-07-2020 - Para No.4(8):-</b> The BBMP has furnished the list of projects and houses constructed in the buffer zone of the KudluChikkakere lake. There are 29 Building/Vacant sites falls in the Buffer zone of the lake as per BBMP list submitted. Out of which only 3 projects comes under the purview of the Board (Consent mechanism), as the built up area of the apartment are more than 20 flats or 2,000 sqmtrs built up area and remaining are individual houses.</p> <p><b>01-07-2020-Para No.4 (11) &amp; (12):-</b> <b>(11)</b> The remaining buildings located in the Buffer zone does not comes under the purview of the Board, since the built up area is less than 2,000 Sqmtrs. BBMP has to initiate action from their end. <b>(12)</b> However, a letter was addressed to Joint Commissioner BBMP Bommanahalli Zone, to take action on the illegal construction as per the law in the buffer zone of the KudluChikkakere lake.</p> <p><b>01-07-2020-Para No.5(6):-</b> Lot of weeds are grown in</p>	<p>In a bid to demolish the illegal structures constructed on buffer zone as above, steps were taken by issuing provisional order u/s 321(1) (2) on the one hand (<b>Annexures-1</b>) and order of confirmation u/s 321(3) on the other hand (<b>Annexure-2</b>), of KMC Act 1976, have been issued to all the persons, viz.,</p> <ol style="list-style-type: none"> <li>01. Shri.K.V.Narayareddy,</li> <li>02. Shri.Narayanappa,</li> <li>03. Shri.Tigalara Venkatesh,</li> <li>04. Shri.Mariyappa,</li> <li>05. Shri.Gopalareddy,</li> <li>06. Shri.K.V.(Ananda Reddy) Anandappa,</li> <li>07. Shri.Rajappa S/o Abbappa,</li> <li>08. Shri.Charls (Parvathi W/o Charles),</li> <li>09. Shri.Muniraju(Kaveri W/o Muniraju),</li> <li>10. Shri.V.T.Narayanareddy S/o Eerappa Reddy,</li> <li>11. Shri.Krishnappa, (V Krinshanappa)</li> <li>12. Shri.V.Papanna,</li> <li>13. Smt.Hemavathi(HemaPrabha) W/o Late Keshav,</li> <li>14. Shri.L.Munivenkatappa, (L.Venkatappa)</li> <li>15. Smt.Gowramma W/o Ramareddy,</li> <li>16. Shri.Ramesh,(K.R.Ramesh )</li> <li>17. Shri.L.Muniraju</li> <li>18. Shri.Yellappa,</li> <li>19. Shri.P. Pranith,</li> <li>20. Shri.Srinivasareddy &amp; Other</li> <li>21. Shri.Srinivasareddy &amp; Other, (Jayalakhshmi)</li> <li>22. Shri.Narayanareddy,(N Narayana Reddy)</li> <li>23. Shri.Ramamurthy,(Smt.Bh agyaRammurthy)</li> <li>24. Sri.Praveen S/o Smt.Sakamma,</li> <li>25. Shri.K.N.Obala Reddy &amp; Others,</li> <li>26. Shri.S.Radhakrishan &amp; B.N.Kokila,</li> <li>27. Shri.L.Muniraju</li> <li>28. Shri.B.L.Aradya,(V L Aradya)</li> </ol>	<p>5) On the same day another WP (FR No.18028/2020) was filed.</p> <p>6) KAT Appeal No.677/2020 was filed on 22-12-2020 and the next hearing date is on 03-03-2021.</p> <p>7) On 24-12-2020, KAT Appeal No. 671/2020 was filed and obtained stay, which is in force till today.</p> <p>8) Shri.Srinivas, joined as AEE on 11-01-2021, and he took steps against 09 persons who have not preferred WP/ Appeal, for according sanction for demolition u/s 462 of KMC Act, on 09-02-2021.</p> <p>9) In the meanwhile, KAT No.36/2021 was filed on 20-01-2021 and obtained stay. The matter is coming up on 08-03-2021.</p> <p>10) There was a heavy rainfall during rainy season of 2020. The AEE, fully engaged in COVID-19 duties, such as spraying, formation of containment zones, etc., for 15 days. He is Nodal Officer for one ward, where he use to attend problems of the citizens, such as sanitation, street lights, transportation of solid waste, supply of water. He was to attend pothole works. Engaged in surveying illegal religious structures constructed on public places. He was inspecting, construction works of the buildings for which licence had been granted. He was supervising civil works of the department and use to attend various meetings. He was ex officio Assistant Director of Town Planning and an incharge officer of an adjoining ward. He was</p>

<p>the lake, which may be due to the entry of sewage at one point and requires/immediate action from the BBMP authorities to mitigate the problem.</p> <p><b>01-07-2020 - Para No.5(12):-</b></p> <p>The remaining buildings located in the Buffer zone does not comes under the purview of the Board, since the built up area is less than 2,000 Sqmtrs. BBMP has to initiate action from their end.</p> <p><b>01-07-2020 - Para No.5(12 (2)):-</b></p> <p>The BBMP has to take action against the illegal structural constructions constructed in the buffer area of the lake as per the survey done by BBMP and Tahasildar, Anekal. The compliance report submitted by the District Administration in respect of directions issued by the Hon'ble NGT on 02.07.2019 is enclosed for kind reference. Further action has to be taken by the BBMP as per the order issued by the Hon'ble NGT on 11-12-2019.</p> <p><b>01-07-2020 - Para No.6:-</b></p> <p>(a) Necessary action may be taken by the Commissioner, Bruhat Bengaluru Mahanagara Palike (BBMP) for further action as per law. The same may be overseen by the Additional Chief Secretary, Urban Development.</p> <p>(b) Apart from remedial action of removing illegal constructions, compensation may also be assessed and recovered as per norms, following due procedure.</p> <p><b>03-02-2021 - Para No.4:-</b></p> <p>No action is shown, to have</p>	<p>29. Shri. Suresh, 30. Shri. Tangavelu, 31. Smt. Sheela Srinivas 32. Shri. Naveen &amp; Pramood 33. Shri. Narayanappa, (Narayanappa S/o Late. Kenchappa) 34. Smt. Lachamma W/o Late. Ramareddy 35. Sri. Raj Kumar &amp; Srinivas, 36. Shri. K. Malleshppa 37. Shri. Devaraj</p> <p>Being aggrieved, out of 37 persons...</p> <ol style="list-style-type: none"> <li>1. the persons at Sl No.1, 3, 3 to 22 and 27, together have filed WP No.15664/2020.</li> <li>2. Person at Sl No.23 filed an appeal No.36/2021 before The Karnataka Appellate Tribunal.</li> <li>3. The Person at Sl No.25 filed an appeal No.677/2020 before the KAT.</li> <li>4. The person at Sl No.28 filed WP (F.R No.18028/2020).</li> <li>5. Aban Essence Apartments Owners Associations filed Appeal No.671/2020 before the Karnataka Appellate Tribunal, in which impleaded persons at Sl No.20 and 21 as respondent No.3 &amp; 4.</li> </ol> <p>In WP No.15664/2020, the Hon'ble High Court, on 30-12-2020 (<b>Annexure-3</b>) directed that BBMP not to precipitate the matter till 04-01-2021. On 04-01-2021, interim order granted earlier, was extended by another two weeks (<b>Annexure-4</b>). When the matter had come up before the Hon'ble High Court on 21-01-2021 (<b>Annexure-5</b>), the court directed that the interim order granted earlier is extended till the next date of hearing.</p> <p>In Appeal No.671/2020 before the Karnataka Appellate Tribunal and on 24-12-2020, KAT issued an ad-interim order of stay of order of confirmation u/s</p>	<p>attending court calls, Lokayuktha, RTI, etc., There upon, in the above circumstances the concerned officer could not issue notices immediately and notices are issued on 21/10/2020 it was difficult in bestowing full attention towards demolition works.</p> <p><b>11)</b> Six months time may be given for demolishing the illegal structures and removal of encroachment from the date of vacating of interim order as per procedure.</p> <p>12) In so far as, providing "trash barrier" at all inlet points to arrest the entry of plastic and floating materials into the lake during wet season. The work would be got done within 30 days.</p>
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been taken nor any report has been filed by the Commisisoner, BBMP, in respect of Para-6(a) (b) of the order dated:01-07-2020

321(3) till next date and the matter was posted to 12-03-2021(Annexure-6)

The BBMP has entrusted the above referred four cases (WP No.15664/2020 & KAT Appeal No.671/2020 KAT Appeal No.677/2020 and KAT Appeal No.36/2021) to its panel advocate with instruction to get the interim orders vacated issued in the WP and KAT Appeal Furher action will be initiated after the Hon'ble Court Directions, since the matter is subjudice.

The persons at Sl No.26, 29 to 32 and 34 to 37, appears to have not preferred WP or Appeal. An approval has been given by the Executive Engineer South division Bommanahalli zone u/s 462 of KMC Act 1976, in the matter of their demolition (Annexure-7-15), Estimates are being prepared and after obtaining sanction, demolition work would be under taken.

As per the directions issued by the legislative committee, and as per the directions of the Commissioner land records and survey settlement, (order No.SSLR/EST/TD/GC-025/2015-16), RS No.70, in which Kudluchikkakere, is situated, was measured(Annexure-16) in which it was found that the following persons had made an encroachment in the limits of KudluChikkere which measures 13 acre 5 guntas. The details are:-

1. Raghuram Reddy S/o Obala Reddy 0-02 guntas (Block III),
2. Yallamma Temple 0-01 gunta (Block VII),
3. House of Parvathamma 0-01 gunta (Block VIII)

The survey findings have been brought to the notice of the jurisdictional Tahsildar-(Anekal) through Deputy

	<p>Commissioner ( urban) to issue notice under Karnataka Land Revenue Act and also informed that required Infrastructure support necessary for Legal steps are being taken for their respective demolitions &amp; removal of encroachment will be provided by the BBMP.</p> <p>Steps would be taken as per the observations in para No.6(b) of the order dated: 01-07-2020.</p> <p>In so far as, the directions issued in Para-5(6) of the order dated:01-07-2020 (clearing of weeds) is concerned, BBMP has cleared the weeds in KudluChikkekere completely. To show the current status of the lake, photos are produced (Annexure-17).</p> <p>The BBMP has totally stopped the entry of sewage into the lake by providing diversion drain, inter connecting all the inlets and the sewage is being treated at the sewage treatment plant and treated water is being used for balancing the lake i.e., the percolation and the evaporation losses.</p> <p>BBMP has already initiated to provide "trash barrier" at all inlet points to arrest the entry of plastic and floating materials into the lake during wet season and is likely to be completed within next 30 days.</p>	
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 Joint Commissioner (Bommanahalli Zone)  
 Bruhat Bengaluru Mahanagara Palike  
 ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ  
 Bengaluru

Place: Bengaluru  
 Date:

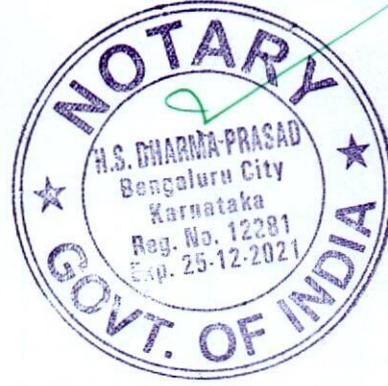
BEFORE THE NATIONAL GREEN TRIBUNAL  
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ORIGINAL APPLICATION NO.41 OF 2019

BETWEEN

Sevamrutha Aradhya .....

And:

State of Karnataka & ORS; others ....



Applicant

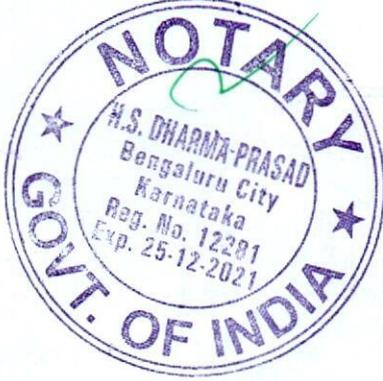
Respondents

**AFFIDAVIT ON BEHALF OF THE  
RESPONDENT – BRUHAT BANGALORE MAHANAGARA PALIKE  
(BBMP)**

I, Sri M. Ramakrishna S/o late M.N Manchegowda aged about 59 years residing in Bengaluru-02, Karnataka, do hereby solemnly affirm as follows:

1. That I am the Joint Commissioner, Bommanahalli Zone, Bruhat Bengaluru Mahanagara Palike and, in the above captioned matter. I am well conversant with the facts of the case. Hence I am competent to swear this affidavit.
2. That I have gone through the contents of the compliance chart and the annexure thereto.
3. That, the contents of Paragraphs of this affidavit and the compliance chart along with annexures are true and correct to my personal

knowledge and records as maintained by the office of BBMP and which I believe to be correct and nothing material has been concealed there from.



*[Signature]*  
DEPONENT

ಬೊಮ್ಮನಹಳ್ಳಿ ವಲಯ  
ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

**VERIFICATION:**

Verified at Bengaluru on this      day of February, 2021 that the contents of para      of this affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Place: Bengaluru

Date: 12 FEB 2021

*[Signature]*  
DEPONENT

ಬೊಮ್ಮನಹಳ್ಳಿ ವಲಯ  
ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

Identified by me.

Advocate

No. of corrections

**SWORN TO BEFORE ME**

*[Signature]*

H.S. DHARMA PRASAD, B.A.,LL.B.,  
ADVOCATE & NOTARY PUBLIC  
GOVT. OF INDIA

No. 1440, 1st Floor, 37th 'C' Cross, 14th Main,  
4th 'T' Block, Jayanagar, Bengaluru - 560 041  
Mobile : 94480 40418

12 FEB 2021

My Notary Register	
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# ANNEXURE - 1

## BRUHATH BANGALORE MAHANAGARA PALIKE

OFFICE OF THE ASSISTANT EXECUTIVE ENGINEER, BEGUR SUB DIVISION,  
DEVARA CHIKKANAHALLI MAIN ROAD, BEGUR, BANGALORE-560 114.  
No. BBMP/AEE/BSD/P.O/02/20-21. Dated:21.10.2020.

### PROVISIONAL ORDER ISSUED UNDER SECTION 321(1) OF KARNATAKA MUNICIPAL CORPORATION ACT OF 1976.

- Ref: 1) Order No. 41/2019, dated: 01.07.2020 of the  
National Green Tribunal.  
2) Opinion No.1375/19-20, dated: 17.02.2020 of  
the Head of Legal Cell.

As per the Order No.41/2019 dated 01.07.2020 of the National Green Tribunal under reference (1) and as per the opinion of the Head of the Legal Cell of Bruhath Bangalore Mahanagara Palike and on 05.12.2019 during the spot inspection conducted by the Assistant Executive Engineer, Begur Sub division -

You, Sri. Srinivasareddy & Other, Survey No-60, Near Chikkakere, Kudlu Village, Ward No-191 Singasandra, Bangalore, the Joint Director, Town Planning (South), you have obtained sanctioned plan for construction of residential complex on 19.10.2011 in L.P. No. 0266/11-12, it appeared that M/s.ABAN Assecent Appartments, by violating the lake buffer zone and adverting to the sanctioned plan, constructed the housing complex building. It is fully confirmed that the building constructed by you is in violation of Rules and bye laws of Karnataka Municipal Act, 1976 and construction made unauthorizedly the lake buffer zone.

Hence, it appeared that the building has been constructed by you in violation of the rules framed under Karnataka Municipal Act of 1976 and in violation of lake buffer zone. Hence I have made the provisional order as follows.

#### PROVISIONAL ORDER

I, who has been delegated the powers under K.M.C. Act by the Commissioner, from the above points and particulars, it is ordered that the building constructed unauthorizedly in Sri. Srinivasareddy & Other, Survey No-60, Near Chikkakere, Kudlu Village, Ward No-191 Singasandra, Bangalore, Ward No.191, Singasandra limits, in violation of lake buffer zone in Sy. No. 70 of Kudlu Chikka Kere, Kudlu village, Sarjapur Hobli, Anekal taluk, Bangalore and in violation of Regulations and building bye laws of Karnataka Municipal Corporation Act of 1976 have to be demolished by bringing the buildings as covered under the K.M.C. Act of 1976 and under the Regulations and byelaws framed under it.

It is directed that to stop the construction work of the said building till following of this provisional order.

Sd/-  
Assistant Engineer.  
Ward No.191.

Sd/-21/10/2020.  
Assistant Executive Engineer,  
Begur Sub division.

To:  
Sri. Srinivasareddy & Other,  
Survey No-60, Near Chikkakere,  
Kudlu Village, Ward No-191 Singasandra,  
Bangalore,

/Translated by me from Kannada language/

**BRUHATH BANGALORE MAHANAGARA PALIKE**

OFFICE OF THE ASSISTANT EXECUTIVE ENGINEER, BEGUR SUB  
DIVISION, DEVARA CHIKKANAHALLI MAIN ROAD, BEGUR,  
BANGALORE-560 114.

No. BBMP/AEE/BSD/NO/02/20-21. Dated:21.10.2020.

**SHOW CAUSE NOTICE ISSUED UNDER SECTION 321(2) OF  
KARNATAKA MUNICIPAL CORPORATION ACT OF 1976.**

It is appeared from the Provisional Order issued from this office on 21.10.2020 that you Srinivasareddy & Other, Survey No-60, Near Chikkakere, Kudlu Village, Ward No-191 Singasandra, Bangalore of Ward No. 191 of Singasandra, Bommanahalli zone of Bruhath Bangalore Mahanagara Palike, for construction of Housing Complex, obtained the sanctioned plan from the Joint Director, Town Planning (South) under L.P. No. 0266/11-12, dated 19.10.2011, M/s.ABAN Assecent Apartments constructed the housing complex building adverting to the sanctioned plan and in violation of lake buffer zone. It is confirmed from the Provisional Order issued on 21.10.2020 from this office. Hence, the provisional order has been issued in No. AEE/BSD/P.O./02/20-21 dated 21.10.2020 under Section 321(1) of Karnataka Municipal Corporation Act of 1976 Rules and the copy of the said order is enclosed herewith.

As per this order, I have ordered under Section 321 (1) and 321 (2) of Karnataka Municipal Corporation Act of 1976 to demolish the building constructed unauthorizedly in violation of Lake Buffer Zone and to stop the work of the construction of the building against the building Bye laws immediately on serving of this order.

If you fail to follow the above provisional order within 7 days or not given the satisfactory explanation along with necessary documents , ordered by confirming this Provisional Order under Section 321(3) of K.M.C. Act of 1976. It is hereby intimated that after serving of the said order, the action will be taken up against you as per Section 462 of K.M.C. Act and under other suitable points of law.

And it is hereby intimated that for bearing any cost and expenses of execution will be liable to be borne by you yourself as per Section 463 of said Law and the said cost will be recovered from you.

Sd/-  
Assistant Engineer.  
Ward No.191.

Sd/-  
Assistant Executive Engineer,  
Begur Sub division.

To:  
Sri. Srinivasareddy & Other,  
Survey No-60, Near Chikkakere,  
Kudlu Village, Ward No-191 Singasandra,  
Bangalore,

/Translated by me from Kannada language/

**BRUHATH BANGALORE MAHANAGARA PALIKE**  
OFFICE OF THE ASSISTANT EXECUTIVE ENGINEER, BEGUR SUB DIVISON,  
DEVARA CHIKKANAHALLI MAIN ROAD, BEGUR, BANGALORE-560114.

No. BBMP/AEE/BSZ/C.O/02/20-21.

Dated:01.12.2020.

**CONFIRMATION ORDER ISSUED UNDER SECTION 321(3) OF  
KARNATAKA MUNICIPAL CORPORATION ACT OF 1976.**

Ref: 1) Order No. 41/2019, dated: 01.07.2020 of the  
National Green Tribunal.

2) Opinion No.1375, dated: 17.02.2020 of  
the Head of Legal Cell.

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It appeared that you Sri. Srinivasareddy & Other, Survey No-60, Near Chikkakere, Kudlu Village, Ward No-191 Singasandra, Bangalore, under Ward No.191 of Bommanahalli Zone of Bruhath Bangalore Mahanagara Palike, for construction of Housing Complex obtained the sanctioned plan from the Joint Director, Town Planning (South) under L.P. No. 0266/11-12, dated 19.10.2011, you the building owner, M/s.ABAN Assecent Apartments have constructed the building unauthorziedly in this property. About construction made in violation of building bye laws of Karnataka Municipal Corporation Act and in violation of Lake Buffer zone and other rules, the provisional order was served to you from this office under provisional order No. B.B.M.P./ AEE/ B.S.D/ PO/02/ 20-21, dated: 21.10.2020 and with the copy of the said order the show cause notice was served.

The explanation given by you for this provisional order and to the Show Cause Notice is not proper. Hence, it is again fully confirmed, again that the building constructed unauthorziedly in the above lake buffer zone of Kudlu Chikka Kere in violation of Rules and Building Bye laws of Karnataka Municipal Corporation Act of 1976 . Therefore, with the opinion that there is no basis or ground to re view the provisional order, I, the undersigned makes the order as follows.

**CONFIRMATION ORDER**

From the above points and particulars, it is appeared that you Sri. Srinivasareddy & Other, Survey No-60, Near Chikkakere, Kudlu Village, Ward No-191 Singasandra, Bangalore, under Ward No.191 of Bommanahalli Zone of Bruhath Bangalore Mahanagara Palike, for construction of Housing Complex obtained the sanctioned plan from the Joint Director, Town Planning (South) under L.P. No. 0266/11-12, dated 19.10.2011, M/s.ABAN Assecent Apartments is directed to demolish the building constructed unauthorziedly in violation of lake buffer zone and rule and bye laws of Karnataka Municipal Corporation Act of 1976 and to construct the building as per Rules of Karnataka Municipal Corporation Act of 1976 and as per bye laws framed under it, I, holding the Powers delegated to me under K.M.C. Act, by the Commissioner, the Provisional Order in No . BBMP/ AEE/ BSD/ PO/02/20-21, dated 21.10.2020 has been confirmed. It is ordered to stop immediately soon after serving of this order, the construction work of the building constructed illegally, against the building bye laws that till the violations are rectified as per this order and till report is made.

And it is hereby intimated that for bearing any cost and expenses of execution will be liable to be borne by you yourself as per Section 463 of said Law and the said cost will be recovered from you.

Sd/-  
Assistant Engineer.  
Ward No.191.

Sd/-21-12-2020  
Assistant Executive Engineer,  
Begur Sub division.

To:  
Sri. Srinivasareddy & Other,  
Survey No-60, Near Chikkakere,  
Kudlu Village, Ward No-191 Singasandra,  
Bangalore,

/Translated by me from Kannada language/

NEXT DATE OF HEARING 04-01-2021

IN THE HIGH COURT OF KARNATAKA AT BENGALURU  
 DATED THIS THE 30<sup>TH</sup> DAY OF DECEMBER 2020  
 BEFORE  
 THE HON'BLE MR. JUSTICE M.NAGAPRASANNA  
WRIT PETITION NO. 15664/ 2020 [LB - BMP]

## PETITIONERS:

- ✓ 1. SRI. K. V. NARAYANA REDDY  
S/O. EERAPPA REDDY, AGED ABOUT 60 YEARS,
- ✓ 2. SRI. K. V. NARAYANA REDDY  
S/O. VENKATAPPA REDDY, AGED ABOUT 60 YEARS,
- ✓ 3. SRI. VENKATESH  
S/O. ABBAPPA, AGED ABOUT 43 YEARS,
- ✓ 4. SRI. MARIYAPPA  
S/O. LATE VENKATAPPA, AGED ABOUT 60 YEARS,
- ✓ 5. SRI. GOPALA REDDY  
S/O. MALLAPPA REDDY, AGED ABOUT 75 YEARS,
- ✓ 6. SRI. K. V. ANANDA REDDY  
S/O. LATE VENKATAPPA REDDY,  
AGED ABOUT 68 YEARS,
- ✓ 7. SRI. RAJAPPA  
S/O. ABBAPPA, AGED ABOUT 57 YEARS,
- ✓ 8. SMT. PARVATHY. E  
W/O. CHARLES. E, AGED ABOUT 50 YEARS,
- ✓ 9. SMT. KAVERI  
W/O. MUNIRAJU, AGED ABOUT 60 YEARS,
- ✓ 10. SRI. V. T. NARAYANA REDDY  
S/O. LATE VEERAPPA REDDY, AGED ABOUT 65 YEARS,
- ✓ 11. SRI. V. KRISHNAPPA  
S/O. LATE VENKATAPPA,  
AGED ABOUT 52 YEARS,
- ✓ 12. SRI. V. PAPANNA  
S/O. LATE VENKATAPPA,  
AGED ABOUT 72 YEARS,
- ✓ 13. SMT. HEMAPRABHA  
W/O. LATE KESHAVA REDDY,  
AGED ABOUT 40 YEARS,

...(2)

- 14 . SRI. L. VENKATAPPA  
S/O. LAKSHMAIAH,  
AGED ABOUT 60 YEARS,
- 15 . SMT. GOWRAMMA  
W/O. RAMA REDDY,  
AGED ABOUT 65 YEARS,
- 16 . SRI. K. R. RAMESH  
S/O. LATE RAMAIAH,  
AGED ABOUT 43 YEARS,
- 17 . SRI. L. MUNIRAJU  
S/O. LATE LAKSHMAIAH,  
AGED ABOUT 61 YEARS,
- 18 . SRI. YELLAPPA  
S/O. CHINNAPPA,  
AGED ABOUT 81 YEARS,
- 19 . P. PRANEETH  
S/O. N.C. PUTTAPPA,  
AGED ABOUT 48 YEARS,
- 20 . SRINIVASA REDDY  
S/O. LATE NARASIMHA REDDY,  
AGED ABOUT 55 YEARS,
- 21 . SMT. JAYALAKSHMI  
W/O. SRINIVASA REDDY,  
AGED ABOUT 45 YEARS,
- NO.20 AND 21 REP BY THEIR GPA HOLDER,  
M.K.K. DURANI
- 22 . SRI. N. NARAYANAREDDY  
S/O. NARASIMHAIAHREDDY,  
AGED ABOUT 65 YEARS,

ALL THE PETITIONERS ARE RESIDING  
AT KUDLU VILLAGE, WARD NO.191,  
SINGASANDRA, BANGALORE-560 078.

By Sri. J.N.NAVEEN & PAVITHRA.N., ADVS.,  
V/s

**RESPONDENTS:**

1 . THE BRUHATH BENGALURU MAHANAGARA PALIKE  
HUDSON CIRCLE, BANGALORE-560 001,  
REP BY ITS COMMISSIONER.

...(3)

2. THE ASSISTANT EXECUTIVE ENGINEER  
BEGUR SUB DIVISION, BBMP,  
DEVARACHIKKANAHALLI MAIN ROAD,  
BEGUR, BANGALORE-560 114.

Whereas, a Writ Petition filed by the above named petitioner under Article 226 & 227 of the constitution of India, has been registered by this Court.

After hearing, the Court made the following:

**ORDER**

List the matter on 04/01/2021.

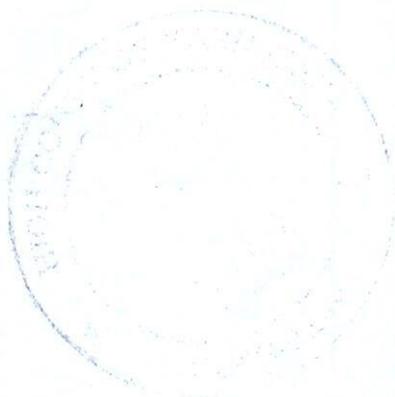
Respondents are directed not to precipitate the matter till 04/01/2021.

Sd/-  
JUDGE

//Copy//

*[Handwritten Signature]* 30/12/2021  
I/c ASSISTANT REGISTRAR  
*[Handwritten Signature]* 31/12

RA



# Daily Order

ANNEXURE-4

Judge Name	Case No/Year	Date of Order	Daily Order
S.G.PANDITSGPJ	WP 15664/2020	04/01/2021	<p>At the request of the learned counsel for the petitioners, two weeks time is granted to comply with the office objections.</p> <p>Interim order granted earlier is extended by another two weeks. In the meanwhile, petitioners to comply with the office objections.</p>

Close

Print

IN THE HIGH COURT OF KARNATAKA AT BENGALURU  
DATED THIS THE 21<sup>ST</sup> DAY OF JANUARY 2021  
BEFORE  
THE HON'BLE MR. JUSTICE S G PANDIT  
WRIT PETITION NO. 15664/ 2020 [LB - BMP]

**PETITIONERS:**

1. SRI. K. V. NARAYANA REDDY  
S/O. EERAPPA REDDY, AGED ABOUT 60 YEARS,  
ALL THE PETITIONERS ARE RESIDING AT KUDLU VILLAGE,  
WARD NO.191, SINGASANDRA, BANGALORE-560 078.  
AND 21 OTHERS

By Sri. J.N.NAVEEN & PAVITHRA.N., ADVS.,  
V/s

**RESPONDENTS:**

1 . THE BRUHATH BENGALURU MAHANAGARA PALIKE  
HUDSON CIRCLE, BANGALORE-560 001, REP BY ITS COMMISSIONER.

2 . THE ASSISTANT EXECUTIVE ENGINEER  
BEGUR SUB DIVISION, BBMP,  
DEVARACHIKKANAHALLI MAIN ROAD, BEGUR, BANGALORE-560 114.

Whereas, a Writ Petition filed by the above named petitioner under Article 226 & 227 of the constitution of India, has been registered by this Court.

Read the interim order granted on 30.12.2020 and extended on 04-01-2021.

After hearing, the Court made the following:

(Through V.C.)

**ORDER**

Learned counsel for the petitioners submits that slot for compliance of office objections was given on 20.01.2021, but the file was not available, since it was sent for posting.

Two weeks time is granted to comply with office objections.

Interim order granted is earlier is extended till the next date of hearing.

Sd/-  
JUDGE

//Copy//

(M.V. SUSHEELA)  
ASSISTANT REGISTRAR

## Daily Order

Judge Name	Case No/Year	Date of Order	Daily Order
S.G.PANDIT	WP 15664/2020	21/01/2021	(Through V.C.)

### ORDER

Learned counsel for the petitioners submits that slot for compliance of office objections was given on 20.01.2021, but the file was not available, since it was sent for posting.

Two weeks time is granted to comply with office objections.

Interim order granted is earlier is extended till the next date of hearing.

Close

Print

ಕರ್ನಾಟಕ ಮೇಲ್ಮನವಿ ನ್ಯಾಯಾಧಿಕರಣ, ಬೆಂಗಳೂರು ಇವರ ಮುಂದೆ  
ಅಂಚೆ ಚೀಲ ಸಂ. 5313, ಬಹುಮಹಡಿ ಕಟ್ಟಡ, ಡಾ. ಅಂಬೇಡ್ಕರ್ ವೀಧಿ, 1ನೇ ಗೇಟ್, 2ನೇ ಮಹಡಿ ಬೆಂಗಳೂರು-  
560 001.

24/12/2020 Single Member ಈ ದಿನದಂದು

ಹಾಜರಿದ್ದವರು:

೧) ಶ್ರೀಮತಿ: Pushpavathi .V. Hon'ble District Judge Member

೨) ಶ್ರೀ / ಶ್ರೀಮತಿ: \_\_\_\_\_

ಸಂಖ್ಯೆ: REV.APL-671/2020

CH: Court Hall 2

NHD: 12/03/2021

- ವಿರುದ್ಧ -

ಅಪೀಲುದಾರ: Aban Essence Apartments Owners  
Association

ಪ್ರತಿವಾದಿ: Commissioner B.B.M.P.  
& Another

Assistant Executive Engineer B.B.M.P. Begur Sub-  
Dvn No.B.B.M.P/SA.KAA.E/BE.U.V.C./C.O/02/2020-21 Dated: 01/12/2020 ರವರ ಆದೇಶವನ್ನು  
ತಳ್ಳಿ ಹಾಕಲು ಕೋರಿ ಕರ್ನಾಟಕ U/s.443[A] of Karnataka Municipal Corporation Act, 1976,  
ಪ್ರಕರಣದಲ್ಲಿ ಸದರಿ ಅರ್ಜಿಯಲ್ಲಿ ನಮೂದಿಸಲಾದ ಕಾರಣಗಳಿಗಾಗಿ ಸಲ್ಲಿಸಲಾದ ಅಪೀಲು: ಪರಿಷ್ಕರಣೆ ಅರ್ಜಿಯನ್ನು  
ಓದಲಾಗಿದೆ.

ಅರ್ಜಿಗೆ ಅನುಬಂಧಿಸಲಾದ ಅಫಿಡವಿಟ್‌ನಲ್ಲಿ ಪ್ರಮಾಣ ಪೂರ್ವಕವಾಗಿ ಹೇಳಲಾದ ಕಾರಣಗಳಿಗಾಗಿ  
ಅಪೀಲುದಾರ : ಅರ್ಜಿದಾರರ ಪರ ವಕೀಲರಾದ ಶ್ರೀ SHUKURE KAMAL MG ಇವರ ಮೂಲಕ ಹಾಜರುಪಡಿಸಿದ  
ತಡೆಅರ್ಜಿ (ಮಧ್ಯಕಾಲೀನ ಅರ್ಜಿ) ಯನ್ನು ಓದಲಾಗಿದೆ. ಪ್ರಸ್ತುತ ಇತ್ಯರ್ಥದಲ್ಲಿರುವ ಅಪೀಲು: ಪರಿಷ್ಕರಣೆ ಅರ್ಜಿಯ ಅವರ  
ಕಡತ ಸಂಖ್ಯೆ: .B.B.M.P/SA.KAA.E/BE.U.V.C./C.O/02/2020-21 ಮತ್ತು 01/12/2020 ದಿನಾಂಕದ ಇವರ  
ಆದೇಶವನ್ನು ಜಾರಿಗೊಳಿಸುವುದನ್ನು ನಿರ್ಬಂಧಿಸುವ ಆದೇಶವನ್ನು ನ್ಯಾಯಾಧಿಕರಣವು ಹೊರಡಿಸಿದೆ.

ಆದೇಶದ ದಿನಾಂಕ: 24/12/2020

ಅಲ್ಲದೆ, ಸದರಿ ವಿಷಯವನ್ನು ಏಕೆ ನಿರುಪಾಧಿಕವಾಗಿ ಮಾಡಬಾರದೆಂಬ ಬಗ್ಗೆ ಕಾರಣವನ್ನು ತೋರಿಸಲು ಮೇಲ್ಕಂಡ  
ಹೆಸರಿನ ಪ್ರತಿವಾದಿಗಳಿಗೆ ಈ ಅರ್ಜಿಯ ವಿಷಯದ ನೋಟೀಸನ್ನು ಸಹ ನೀಡುವಂತೆ ಆದೇಶಿಸಲಾಗಿದೆ.  
Issue ad-Interim of stay of impugned order till next date.

ಅಲ್ಲದೆ, ಮುಖ್ಯ ವಿಷಯ ನೋಟೀಸನ್ನು ಸ್ವೀಕರಿಸಲು ಮತ್ತು ಖುದ್ದಾಗಿ ಅಥವಾ ಅವರ ವಕೀಲರ ಮೂಲಕ  
ನ್ಯಾಯಾಧಿಕರಣದ ಮುಂದೆ ಹಾಜರಾಗುವಂತೆ ಆದೇಶಿಸಲಾಗಿದ್ದು ಇದಕ್ಕೆ ತಪ್ಪಿದಲ್ಲಿ, ಮುಖ್ಯ ವಿಷಯವನ್ನು  
ಏಕಪಕ್ಷೀಯವಾಗಿ ತೀರ್ಮಾನಿಸಲಾಗುವುದು. ತಡೆಯಾಜ್ಞೆಯ ಸ್ಥಿರೀಕರಣ ಮತ್ತು ಮುಖ್ಯ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ  
ವಿಚಾರಣೆಗಾಗಿ 12/03/2021 ನೇ ದಿನಾಂಕದಂದು ಬೆಂಗಳೂರಿನಲ್ಲಿ ಬೆಳಿಗ್ಗೆ / ಮಧ್ಯಾಹ್ನ 11.00 A.M. ಗಂಟೆಗೆ  
ವಿಚಾರಣೆಯನ್ನು ಗೊತ್ತುಪಡಿಸಲಾಗಿದೆ.

Records pertaining to ward no-191, Singasandra, Sy no-60, Property no-47/90, Near Chikakare  
,KodluVillage Bengaluru-5600114.

ಆದೇಶಾನುಸಾರ,

*M. Ramdhar*

ಸಹಾಯಕ ನಿಬಂಧಕರು,

ಕರ್ನಾಟಕ ಮೇಲ್ಮನವಿ ನ್ಯಾಯಾಧಿಕರಣ,  
ಬೆಂಗಳೂರು.

ಮೇಲಿನ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಮಾಹಿತಿಗಾಗಿ ಮತ್ತು ಅವಶ್ಯಕ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಳ್ಳುವುದಕ್ಕಾಗಿ ಈ

ಮುಂದಿನವರುಗಳಿಗೆ ಕಳುಹಿಸಲಾಗಿದೆ.

ಇವರು ತಮ್ಮ ಕಛೇರಿಯಲ್ಲಿರುವ ಸಂಬಂಧಪಟ್ಟ ದಸ್ತಾವೇಜುಗಳನ್ನು ಪ್ರತ್ಯೇಕವಾಗಿ ಕಂಡಿಕೆವಾರು ಷರಾದೊಂದಿಗೆ ಕೂಡಲೇ ಕಳುಹಿಸುವಂತೆ ಕೋರಲಾಗಿದೆ

R-1 The Commissioner BBMP, N.R. Square, Corporation Circle, Bengaluru--560002.

R-2 Assistant Executive Engineer, BBMP, Begur Sub Division, Devarachikkanahalli Main, Road, Begur, Bengaluru-- 560114

To send the original records pertaining to order no-  
B.B.M.P/SA.KAA.E/BE.U.V.C./C.O/02/2020-21.dtd:-01/12/2020.  
Along with para wise remarks.

R-3 Sri Srinivas Reddy S/o Late P. Narasimha Reddy

R-4 Smt Jayalakshmi .S .Reddy Sri Srinivas Reddy

R-5 Sri S. Sandeep Reddy, S/o Sri Srinivas Reddy

R-6 Ms .S.Sowmya D/o Sri Srinivas Reddy.

All are R/at # 2544-A,14th Cross,26Main Sector-I,H.S.R. Layout,Bengaluru-560102.

AE-192  
20/1/2021  
Sowmya Reddy  
HLE ಸಾಕೆಟ್

M. Nagaraj  
ಇಲಾಖಾ ನಿರ್ದೇಶಕರು  
ಪೂರ್ವಕ ಮೇಲ್ಮನು ಸ್ವಯಾಧಿಕಾರಿ  
ಬೆಂಗಳೂರು - 01  
28/12

**BRUHATH BANGALORE MAHANAGRAA PALIKE**

Office Executive Engineer, Bangalore South Division,  
Sowdhamini Layout, Amruthanagara, Konanakunte Main  
Road, Bangalore-560 062

No. No.Ka/Aa/B.S.D/462/02/2020-21

Dated:09.02.2021

**ORDER ISSUED UNDER SECTION 462 OR KARNATAKA  
Municipal corporation Act 1976**

It appears that you, Sri.Rajkumar and Sri.Srinivas has constructed the unauthorized building in Lake Buffer Zone, Anekal Taluk in Sy.No.70, Kudlu Chikkere of Kudlu Village, under the limits of Ward No. 191, of BBMP. Therefore the provisional order Notice in No. AEE/BSD/PO/36/2020-21, dt 21-10-2020 U/s 321(1) & (2) of KMC Act was served to him. And he has constructed the unauthorized building, to the said building on her the confirmation order was served on 01/02/2020 U/s 321(3) of KMC Act of 1976. Accordingly ordered to remove the unauthorized Building.

But it appears that the building owner has not removed the said unauthorized building.

Hence on the power vested from the coming her of the Bruhath Bangalore Mahanagara Palike I Sri Pramod Kumar N.G. Ordered Sri Srinivas, S.E. the A.E. Begur Sub Division, to set removed of the unauthorized building U/s of 462 of KMC Act 1976 constructed in violation of building byelaws. And instructed to prepare the estimate to remove the said building in this regard and to submit for the approval immediately.

Sd/- 09/02/2021  
Executive Engineer  
Bangalore South Taluk  
Bruhath Bangalore Mahanagara Palike

To:

- 1.Joint Commissioner, Bommanahalli Zone BBMP for perusal
- 2.Chief Engr. Bommanahally Area, BBMP for information
- 3.Asst. Executive Engg. Begur Sub-Dn., BBMP for information
- 4.Office Copy.

**BRUHATH BANGALORE MAHANAGRAA PALIKE**

Office Executive Engineer, Bangalore South Division,  
Sowdhamini Layout, Amruthanagara, Konanakunte Main  
Road, Bangalore-560 062

No. No.Ka/Aa/B.S.D/462/05/2020-21

Dated:09.02.2021

**ORDER ISSUED UNDER SECTION 462 OR KARNATAKA  
Municipal corporation Act 1976**

It appears that you, Sri Narayanappa S/o Late Kenchappa has constructed the unauthorized building in Lake Buffer Zone, Anekal Taluk in Sy.No.70, Kudlu Chikkere of Kudlu Village, under the limits of Ward No. 191, of BBMP. Therefore the provisional order Notice in No. AEE/BSA/PO/32/2020-21, dt 21-10-2020 U/s 321(1) & (2) of KMC Act was served to him. And he has constructed the unauthorized building, to the said building on her the confirmation order was served on 01/02/2020 U/s 321(3) of KMC Act of 1976. Accordingly ordered to remove the unauthorized Building.

But it appears that the building owner has not removed the said unauthorized building.

Hence on the power vested from the coming her of the Bruhath Bangalore Mahanagara Palike I Sri Pramod Kumar N.G. Ordered Sri Srinivas, S.E. the A.E. Begur Sub Division, to set removed of the unauthorized building U/s of 462 of KMC Act 1976 constructed in violation of building byelaws. And instructed to prepare the estimate to remove the said building in this regard and to submit for the approval immediately.

Sd/- 09/02/2021  
Executive Engineer  
Bangalore South Taluk  
Bruhath Bangalore Mahanagara Palike

To:

1. Joint Commissioner, Bommanahalli Zone BBMP for perusal
2. Chief Engr. Bommanahally Area, BBMP for information
3. Asst. Executive Engg. Begur Sub-Dn., BBMP for information
4. Office Copy.

**BRUHATH BANGALORE MAHANAGRAA PALIKE**

Office Executive Engineer, Bangalore South Division,  
Sowdhamini Layout, Amruthanagara, Konanakunte Main  
Road, Bangalore-560 062

No. No.Ka/Aa/B.S.D/462/07/2020-21

Dated:09.02.2021

**ORDER ISSUED UNDER SECTION 462 OR KARNATAKA  
Municipal corporation Act 1976**

It appears that you, Smt.Sheela Srinivas has constructed the unauthorized building in Lake Buffer Zone, Anekal Taluk in Sy.No.70, Kudlu Chikkere of Kudlu Village, under the limits of Ward No. 191, of BBMP. Therefore the provisional order Notice in No. AEE/BSO/PO/28/2020-21, dt 21-10-2020 U/s 321(1) & (2) of KMC Act was served to him. And he has constructed the unauthorized building, to the said building on her the confirmation order was served on 01/02/2020 U/s 321(3) of KMC Act of 1976. Accordingly ordered to remove the unauthorized Building.

But it appears that the building owner has not removed the said unauthorized building.

Hence on the power vested from the coming her of the Bruhath Bangalore Mahanagara Palike I Sri Pramod Kumar N.G. Ordered Sri Srinivas, S.E. the A.E.C. Begur Sub Division, to set removed of the unauthorized building U/s of 462 of KMC Act 1976 constructed in violation of building byelaws. And instructed to prepare the estimate to remove the said building in this regard and to submit for the approval immediately.

Sd/- 09/02/2021  
Executive Engineer  
Bangalore South Taluk  
Bruhath Bangalore Mahanagara Palike

To:

- 1.Joint Commissioner, Bommanahalli Zone BBMP for perusal
- 2.Chief Engr. Bommanahally Area, BBMP for information
- 3.Asst. Executive Engg. Begur Sub-Dn., BBMP for information
- 4.Office Copy.

**BRUHATH BANGALORE MAHANAGRAA PALIKE**

Office Executive Engineer, Bangalore South Division,  
Sowdhamini Layout, Amruthanagara, Konanakunte Main  
Road, Bangalore-560 062

No. No.Ka/Aa/B.S.D/462/08/2020-21

Dated:09.02.2021

**ORDER ISSUED UNDER SECTION 462 OR KARNATAKA  
Municipal corporation Act 1976**

It appears that you, Sri.Tangavelu has constructed the unauthorized building in Lake Buffer Zone, Anekal Taluk in Sy.No.70, Kudlu Chikkere of Kudlu Village, under the limits of Ward No. 191, of BBMP. Therefore the provisional order Notice in No. AEE/BSD/PO/16/2020-21, dt 21-10-2020 U/s 321(1) & (2) of KMC Act was served to him. And he has constructed the unauthorized building, to the said building on her the confirmation order was served on 01/02/2020 U/s 321(3) of KMC Act of 1976. Accordingly ordered to remove the unauthorized Building.

But it appears that the building owner has not removed the said unauthorized building.

Hence on the power vested from the coming her of the Bruhath Bangalore Mahanagara Palike I Sri Pramod Kumar N.G. Ordered Sri Srinivas, S.E. the A.E. Begur Sub Division, to set removed of the unauthorized building U/s of 462 of KMC Act 1976 constructed in violation of building byelaws. And instructed to prepare the estimate to remove the said building in this regard and to submit for the approval immediately.

Sd/- 09/02/2021

Executive Engineer

Bangalore South Taluk

Bruhath Bangalore Mahanagara Palike

To:

- 1.Joint Commissioner, Bommanahalli Zone BBMP for perusal
- 2.Chief Engr. Bommanahally Area, BBMP for information
- 3.Asst. Executive Engg. Begur Sub-Dn., BBMP for information
- 4.Office Copy.

**BRUHATH BANGALORE MAHANAGRAA PALIKE**

Office Executive Engineer, Bangalore South Division,  
Sowdhamini Layout, Amruthanagara, Konanakunte Main  
Road, Bangalore-560 062

No. No.Ka/Aa/B.S.D/462/09/2020-21

Dated:09.02.2021

**ORDER ISSUED UNDER SECTION 462 OR KARNATAKA  
Municipal corporation Act 1976**

It appears that you, Sri.Naveen and Sri.Pramodh has constructed the unauthorized building in Lake Buffer Zone, Anekal Taluk in Sy.No.70, Kudlu Chikkere of Kudlu Village, under the limits of Ward No. 191, of BBMP. Therefore the provisional order Notice in No. AEE/BSD/PO/31/2020-21, dt 21-10-2020 U/s 321(1) & (2) of KMC Act was served to him. And he has constructed the unauthorized building, to the said building on her the confirmation order was served on 01/02/2020 U/s 321(3) of KMC Act of 1976. Accordingly ordered to remove the unauthorized Building.

But it appears that the building owner has not removed the said unauthorized building.

Hence on the power vested from the coming her of the Bruhath Bangalore Mahanagara Palike I Sri Pramod Kumar N.G. Ordered Sri Srinivas, S.E. the A.E. Begur Sub Division, to set removed of the unauthorized building U/s of 462 of KMC Act 1976 constructed in violation of building byelaws. And instructed to prepare the estimate to remove the said building in this regard and to submit for the approval immediately.

Sd/- 09/02/2021

Executive Engineer

Bangalore South Taluk

Bruhath Bangalore Mahanagara Palike

To:

1. Joint Commissioner, Bommanahalli Zone BBMP for perusal
2. Chief Engr. Bommanahally Area, BBMP for information
3. Asst. Executive Engg. Begur Sub-Dn., BBMP for information
4. Office Copy.

**BRUHATH BANGALORE MAHANAGRAA PALIKE**

Office Executive Engineer, Bangalore South Division,  
Sowdhamini Layout, Amruthanagara, Konanakunte Main  
Road, Bangalore-560 062

No. No.Ka/Aa/B.S.D/462/10/2020-21

Dated:09.02.2021

**ORDER ISSUED UNDER SECTION 462 OR KARNATAKA  
Municipal corporation Act 1976**

It appears that you, Sri.Malleshappa has constructed the unauthorized building in Lake Buffer Zone, Anekal Taluk in Sy.No.70, Kudlu Chikkere of Kudlu Village, under the limits of Ward No. 191, of BBMP. Therefore the provisional order Notice in No. AEE/BSA/PO/37/2020-21, dt 21-10-2020 U/s 321(1) & (2) of KMC Act was served to him. And he has constructed the unauthorized building, to the said building on her the confirmation order was served on 01/02/2020 U/s 321(3) of KMC Act of 1976. Accordingly ordered to remove the unauthorized Building.

But it appears that the building owner has not removed the said unauthorized building.

Hence on the power vested from the coming her of the Bruhath Bangalore Mahanagara Palike I Sri Pramod Kumar N.G. Ordered Sri Srinivas, S.E. the A.E. Begur Sub Division, to set removed of the unauthorized building U/s of 462 of KMC Act 1976 constructed in violation of building byelaws. And instructed to prepare the estimate to remove the said building in this regard and to submit for the approval immediately.

Sd/- 09/02/2021  
Executive Engineer  
Bangalore South Taluk  
Bruhath Bangalore Mahanagara Palike

To:

- 1.Joint Commissioner, Bommanahalli Zone BBMP for perusal
- 2.Chief Engr. Bommanahally Area, BBMP for information
- 3.Asst. Executive Engg. Begur Sub-Dn., BBMP for information
- 4.Office Copy.

**BRUHATH BANGALORE MAHANAGRAA PALIKE**

Office Executive Engineer, Bangalore South Division,  
Sowdhamini Layout, Amruthanagara, Konanakunte Main  
Road, Bangalore-560 062

No. No.Ka/Aa/B.S.D/462/11/2020-21

Dated:09.02.2021

**ORDER ISSUED UNDER SECTION 462 OR KARNATAKA  
Municipal corporation Act 1976**

It appears that you, Sri.Suresh has constructed the unauthorized building in Lake Buffer Zone, Anekal Taluk in Sy.No.70, Kudlu Chikkere of Kudlu Village, under the limits of Ward No. 191, of BBMP. Therefore the provisional order Notice in No. AEE/BSD/PO/15/2020-21, dt 21-10-2020 U/s 321(1) & (2) of KMC Act was served to him. And he has constructed the unauthorized building, to the said building on her the confirmation order was served on 01/02/2020 U/s 321(3) of KMC Act of 1976. Accordingly ordered to remove the unauthorized Building.

But it appears that the building owner has not removed the said unauthorized building.

Hence on the power vested from the coming her of the Bruhath Bangalore Mahanagara Palike I Sri Pramod Kumar N.G. Ordered Sri Srinivas, S.E. the A.E. Begur Sub Division, to set removed of the unauthorized building U/s of 462 of KMC Act 1976 constructed in violation of building byelaws. And instructed to prepare the estimate to remove the said building in this regard and to submit for the approval immediately.

Sd/- 09/02/2021

Executive Engineer

Bangalore South Taluk

Bruhath Bangalore Mahanagara Palike

To:

- 1.Joint Commissioner, Bommanahalli Zone BBMP for perusal
- 2.Chief Engr. Bommanahally Area, BBMP for information
- 3.Asst. Executive Engg. Begur Sub-Dn., BBMP for information
- 4.Office Copy.

**BRUHATH BANGALORE MAHANAGRAA PALIKE**  
Office Executive Engineer, Bangalore South Division,  
Sowdhamini Layout, Amruthanagara, Konanakunte Main  
Road, Bangalore-560 062

No. No.Ka/Aa/B.S.D/462/12/2020-21

Dated:09.02.2021

**ORDER ISSUED UNDER SECTION 462 OR KARNATAKA  
Municipal corporation Act 1976**

It appears that you, Smt.Lachamma W/o Sri.Ramareddy has constructed the unauthorized building in Lake Buffer Zone, Anekal Taluk in Sy.No.70, Kudlu Chikkere of Kudlu Village, under the limits of Ward No. 191, of BBMP. Therefore the provisional order Notice in No. AEE/BSD/PO/34/2020-21, dt 21-10-2020 U/s 321(1) & (2) of KMC Act was served to him. And he has constructed the unauthorized building, to the said building on her the confirmation order was served on 01/02/2020 U/s 321(3) of KMC Act of 1976. Accordingly ordered to remove the unauthorized Building.

But it appears that the building owner has not removed the said unauthorized building.

Hence on the power vested from the coming her of the Bruhath Bangalore Mahanagara Palike I Sri Pramod Kumar N.G. Ordered Sri Srinivas, S.E. the A.E. Begur Sub Division, to set removed of the unauthorized building U/s of 462 of KMC Act 1976 constructed in violation of building byelaws. And instructed to prepare the estimate to remove the said building in this regard and to submit for the approval immediately.

Sd/- 09/02/2021  
Executive Engineer  
Bangalore South Taluk  
Bruhath Bangalore Mahanagara Palike

To:

- 1.Joint Commissioner, Bommanahalli Zone BBMP for perusal
- 2.Chief Engr. Bommanahally Area, BBMP for information
- 3.Asst. Executive Engg. Begur Sub-Dn., BBMP for information
- 4.Office Copy.

**BRUHATH BANGALORE MAHANAGRAA PALIKE**  
Office Executive Engineer, Bangalore South Division,  
Sowdhamini Layout, Amruthanagara, Konanakunte Main  
Road, Bangalore-560 062

No. No.Ka/Aa/B.S.D/462/13/2020-21

Dated:09.02.2021

**ORDER ISSUED UNDER SECTION 462 OR KARNATAKA  
Municipal corporation Act 1976**

It appears that you, Sri.Devaraju has constructed the unauthorized building in Lake Buffer Zone, Anekal Taluk in Sy.No.70, Kudlu Chikkere of Kudlu Village, under the limits of Ward No. 191, of BBMP. Therefore the provisional order Notice in No. AEE/BSA/PO/35/2020-21, dt 21-10-2020 U/s 321(1) & (2) of KMC Act was served to him. And he has constructed the unauthorized building, to the said building on her the confirmation order was served on 01/02/2020 U/s 321(3) of KMC Act of 1976. Accordingly ordered to remove the unauthorized Building.

But it appears that the building owner has not removed the said unauthorized building.

Hence on the power vested from the coming her of the Bruhath Bangalore Mahanagara Palike I Sri Pramod Kumar N.G. Ordered Sri Srinivas, S.E. the A.E. Begur Sub Division, to set removed of the unauthorized building U/s of 462 of KMC Act 1976 constructed in violation of building byelaws. And instructed to prepare the estimate to remove the said building in this regard and to submit for the approval immediately.

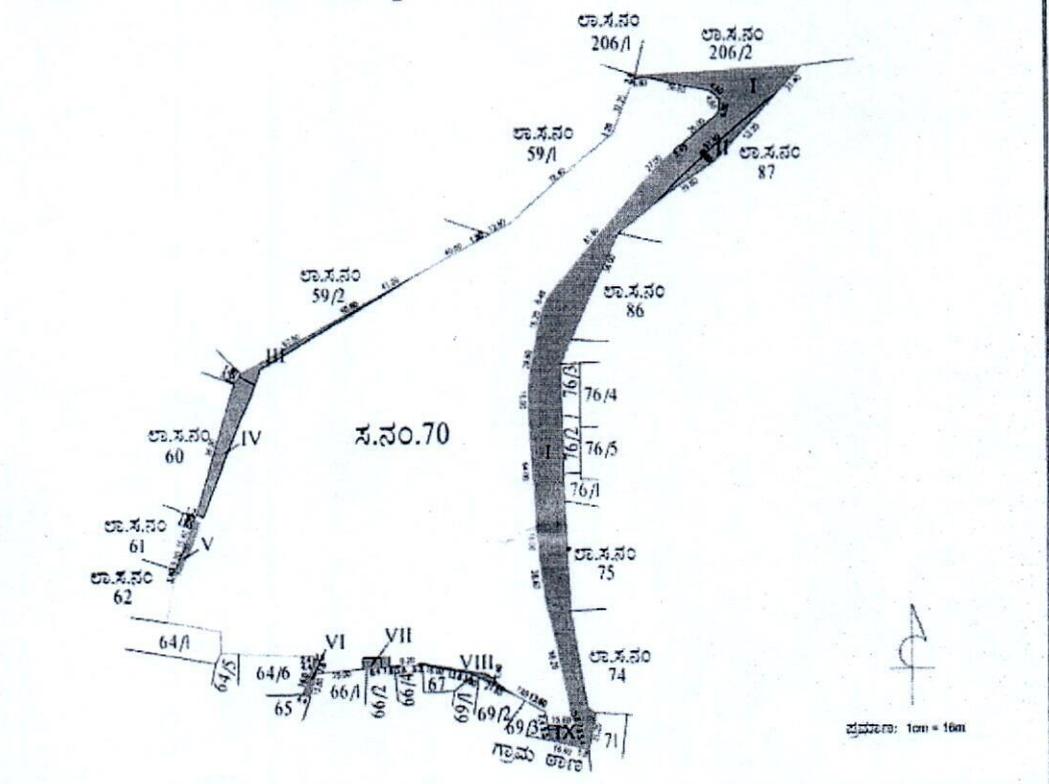
Sd/- 09/02/2021  
Executive Engineer  
Bangalore South Taluk  
Bruhath Bangalore Mahanagara Palike

To:

- 1.Joint Commissioner, Bommanahalli Zone BBMP for perusal
- 2.Chief Engr. Bommanahally Area, BBMP for information
- 3.Asst. Executive Engg. Begur Sub-Dn., BBMP for information
- 4.Office Copy.

ಸದನ ಸಮಿತಿ ಸೂಚನೆಯಂತೆ ಮತ್ತು ಆಯುಕ್ತರು, ಭೂಮಾಪನ ಕಂದಾಯ ವ್ಯವಸ್ಥೆ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಇಲಾಖೆ ಆದೇಶ ಸಂಖ್ಯೆ: SSLR/EST/TD/GC-025/2015-16 ರಂತೆ  
 ಲಾ.ಸ.ನಂ. 70 ರ ಕೆರೆ ಬಾಬು ಆಳತೆಯಿಂದ ತಯಾರಿಸಿದ ನಕ್ಷೆ

ಗ್ರಾಮ: ಕೂಡ್ಲು  
 ಯೋಜನೆ: ಸರ್ಜಾಪುರ  
 ತರಹ: ಕೆರೆ  
 ಅಕಾರಬಂದಿನಂತೆ ವಿಸ್ತೀರ್ಣ: ೨-೧೧  
 13-05  
 ಅಳತೆಯಂತೆ ವಿಸ್ತೀರ್ಣ: ೨-೧೧  
 13-05



ಕ್ರ.ಸಂಖ್ಯೆ	ವರ್ಗ ಸಂಖ್ಯೆ	ಒತ್ತುವುದಾರರ ವಿವರ	ಒತ್ತುವು ಸ್ವರೂಪ	ಒತ್ತುವು ವಿಸ್ತೀರ್ಣ ಎಕರೆ-ಗಂಜಿ	ವಲಾ	ಒತ್ತು ವಿವರ	ವಿಸ್ತೀರ್ಣ ಎಕರೆ-ಗಂಜಿ
1	I	ಹಾಲಿ	ಸಾರ್ವಜನಿಕ	1-28		ಒತ್ತು ಬಾಕಿ ಒತ್ತುವು	00-14
2	II	ಎನ್.ಡಿ.ಜಿ.ನಂ.೧೨೨(ಆರ್.ಎಸ್.ಎಂ.ಎಲ್)	ವಾಸ	0-03		ಒತ್ತು ಸರ್ಕಾರ ಒತ್ತುವು	01-29.75
3	III	ರಘುಶಾಮರಡ್ಡಿ ಬನ್ ಓಬಳರಡ್ಡಿ	ಕೃಷಿ	0-02		ಒತ್ತು ಮಲ್ಟಿ ಇಲಾಖೆ ವಿಸ್ತೀರ್ಣ	11-01.25
4	IV	ಆರ್.ಎಸ್.ಎಂ.ಎಲ್	ವಾಸ	0-06		ಸರ್ಕಾರದ ಒತ್ತು ವಿಸ್ತೀರ್ಣ	13-05
5	V	ಮುನಿಪಲ್ ಕಾರ್ಪೊರೇಷನ್	ವಾಸ	0-01			
6	VI	ಹಾಲಿ	ಸಾರ್ವಜನಿಕ	0-0.75			
7	VII	ಯಲ್ಲಮ್ಮ ದೇವಸ್ಥಾನ	ಸಾರ್ವಜನಿಕ	0-01			
8	VIII	ಸಾರ್ವಜನಿಕ ವಾಸ	ವಾಸ	0-01			
9	IX	ಓಬಳರಡ್ಡಿ ವಾಸ	ವಾಸ	0-01			

ಸಂಸ್ಥಾನದವರು: *(Signature)*  
 ಗ್ರಾ.ಪಂ. ವಹಿ ಸಹಿ: *(Signature)*  
 ಅಧೀನದವರು: *(Signature)*  
 ದೃಢೀಕರಣ: *(Signature)*  
 ಅಧೀನದವರು: *(Signature)*  
 ಅಧೀನದವರು: *(Signature)*



Feb 09,2021 10:34:23 am



Feb 09,2021 10:30:16 am



Feb 09,2021 10:31:03 am